

Industrial Growth Rate

1246. SHRI CHINTAMANI PANI-GRAHI: Will the Minister of INDUSTRY be pleased to state:

(a) what was the Industrial growth rate in November, December, 1980 and January and February, 1981; and

(b) how does it compare with the negative growth rate during 1979-80?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) and (b). The order of rise in the provisional index of industrial production from the C. S. O. for November 1980 over November 1979, is 6.4 per cent compared to a decline of 0.7 per cent in the month of November 1979 over November 1978. The index for December 1980 projected in the Ministry of Industry on the basis of provisional available production data worked out to be 9.4 per cent higher than the corresponding month of 1979 whereas the provisional index for December 1979 was 5.4 per cent lower than in December, 1978.

In regard to January 1981, the production of crucial industries put together namely electricity, coal, saleable steel, petroleum refinery products, crude petroleum and cement in the overall works out to be 11.3 per cent higher in January 1981 than in the corresponding month of last year. The provisional index of industrial production for January 1980 stood 2.9 per cent lower than in January 1979. No projections are yet available for February, 1981.

हिमाचल देश में नई रेल लाइनें बिछाना

1247. श्री एच. वल्लभ सुल्तानपुरी : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में किन-किन रेल लाइनों को बिछाने का कार्य छठी योजना में शामिल किया गया है ;

(ख)गत 34 वर्षों के दौरान भी इस राज्य में कितनी लंबी रेल लाइनें बिछाई गई है ; और

(ग) उन रेल लाइनों के नाम क्या हैं जिनके लिए सर्वेक्षण अब तक किया जा चुका है ?

योजना और भूमि संबंधी (श्री नारायण दत्त तिवारी) : (क) मूल्ब (ख) नगरोटा से जीगिन्दर नगर तक 55 किलोमीटर ।

(ग) 1. साकेत-कालक

2. शिमला-नरकंडा और शिमला मांत्तरिक संचार

3. कांगडा-कुलू

4. नंगल बांध-तलवाडा

5. जगधरी-पाम्रोटा-राजवन

6. कालका-परबानू

Restoration of practice of second Notice to Employees Before Dismissal

1248. SHRI SUNIL MAITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the leaders of the Confederation of Central Government Employees had met him to seek restoration of the practice of giving the employee a second notice before he is awarded dismissal;

(b) whether Government are aware that a show-cause notice used to be given to the employees on the proposed punishment under Article 311 of the Constituion before it was changed by the Forty-second amendment which eliminated the second opportunity; and

(c) if so, the reaction of Government thereto?